

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 119(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Shri. S.K. Mohapatra
Hon'ble Member (V)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016**

NAME OF THE COMPANY: Asmita Dwaivedi Paliwal

Vs.

M/s. Abhi-Asmi International Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. ARUN KATHPALIA,	Sr. Adv.	FOR PETITIONER	
2.	MR. AMAR GUPTA,	Adv.		
3.	MR. MANISH K. JHA,	Adv.		
4.	MR. DIVYAM AGARWAL,	Adv.		
5.	MR. RAGHAV SABHARWAL,	Adv.		
6.	MR. U.K. Chaudhary	Sr. Adv.	for Respondent No. 2	Heister
7.	MR. RISHI Sood	Adv.		

ORDER

In response to the notice dated 19.8.2016 Respondents have put in appearance.

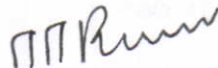
We have heard learned counsel for the parties at some length. Learned counsel for the respondent seeks and granted four weeks time to file reply. Rejoinder if any be filed within two weeks thereafter.


There is emergence of consensus between the parties that the respondent would continue to pay to the petitioner a sum of Rs.7 lakhs per month as her salary which shall include the salary of July. ^{subject to just exceptions} It is also agreed that the petitioner shall be

allowed to access to the record alongwith her Chartered Accountant. Interim order passed on 19.8.2016 shall continue to operate till the next date of hearing.

To come for hearing on 18.10.2016.

On the adjourned date parties shall remain present in person.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated: 29/08/2016
(Vidya)